

FIR No. 67/2020  
PS MUNDKA  
New No. 3030/20

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

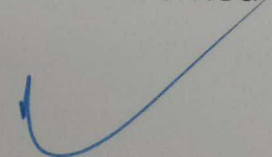
Present : Ld. APP for the State through VC.

Accused produced from JC through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Matter could not be entertained as plea bargaining application not received. Therefore, let the matter be sent back to the court concerned for trial as per law for 05.10.2020.



(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 562/19  
PS Hari Nagar  
New No. 2032/20

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused produced from JC through VC.

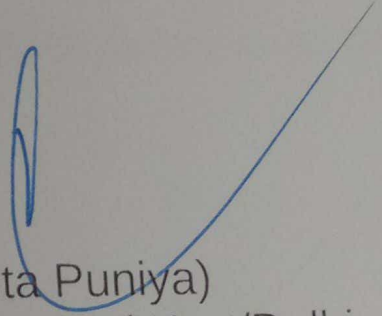
Sh. Sanny Garg, Ld. Remand Advocate.

None for complainant

**Court is convened through VC (CISCO Webex).**

File perused.

Matter could not be entertained as plea bargaining application not received. Therefore, let the matter be sent back to the court concerned for trial as per law for 05.10.2020.

  
(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

*State vs. Suresh Etc.*  
FIR No. 994/2014  
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

20.09.2020

Present: Learned APP for the State through V/C.

Both accused in person with counsel Sh. Chandan Kumar.

None for complainant.

***Court is convened through V/C.***

Summons sent to complainant received back unserved. Report perused. In view of the same file be sent back to the court concerned for trial as per law for 29.09.2020.



(Babita Puniya)  
Lok Adalat Judge/West District, THC  
20.09.2020

FIR No. 06/19  
PS MUNDKA  
New No. 2945/19

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused in person with LAC Sh. A.K. Jha.

Complainant in person.

**Court is convened through VC (CISCO Webex).**

Matter could not be settled due to difference in amount demanded and offered. Therefore, let the matter be sent back to the court concerned for trial as per law for 17.11.2020.

Let a report be called from the office of DLSA as to on what basis legal aid counsel has been provided to the accused whose father is an ASI in Delhi Police.

(Babita Punya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

**Court is convened through VC (CISCO Webex) from residence office.**

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused is stated to be on police bail.

IO is present with case file.

Charge sheet perused.

I take cognizance of the offence.

Let the matter be sent to the Lok Adalat scheduled for 20.09.2020.

Issue summons to the accused for the said date.

(Babita Puniya)  
MM-06/W/Delhi  
08.09.2020

20/9/20

Pt. name for accused

IO is also absent.

File be sent back to

Court - concerned for - 25/01/21

Member

C. A. J. / 20/09/20

State vs. Meenu Babbar

FIR No.401/19  
PS: Hari Nagar

05.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

The matter was referred to Lok Adalat which was scheduled for today. However, the same has been postponed for 20.09.2020.

Present: Ld. APP for State through VC.  
None for accused persons.

**Court is convened through VC (CISCO Webex) from residence office.**

Let fresh court notice be issued to the complainant/victim with direction either to appear in person or through VC on NDOH.

Court notice be also issued to accused persons for NDOH.

Put up the matter before Lok Adalat on 20.09.2020.

BABITA  
PUNIYA

Digitally  
signed by  
BABITA  
PUNIYA  
Date:  
2020.09.05  
16:59:29  
+0530

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
05.09.2020

20/9/20

Ph. no

file be sent back to

adler  
24 yadav  
state member

Court. concerned to 25/01/21

20/9/20

FIR No. 35/20  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.

Riyader  
Rinku Yadav  
(Associate member)

(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 28/20  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.

(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

*Riyader*

*Rimnu yader*

*Associate member*



FIR No. 138/20  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.

*Riyader*  
*Rintu Yadav*  
*Associate member*

(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 1341/14  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused in person.

**Court is convened through VC (CISCO Webex).**

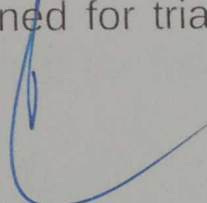
Previous conviction record of accused has not filed by the IO.

Let the file be sent back to the court concerned for trial as per law for 16.10.2020.

*Ryader*

*Rinku yader*

*(Associate member)*

  
(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 341/2014  
PS MUNDKA

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

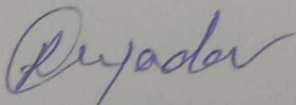
Sh. Yashveer Singh Kadyan, counsel for accused through VC.

None for complainant despite repeated calls since morning.

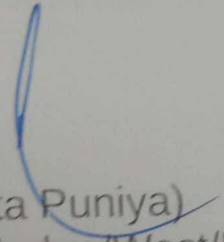
**Court is convened through VC (CISCO Webex).**

File perused.

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.



Rinku Yadav  
(Associate Member)



(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 000042/19  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

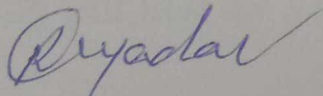
Accused not produced from JC.

None for complainant.

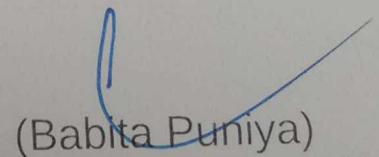
**Court is convened through VC (CISCO Webex).**

File perused.

Let the file be sent back to the court concerned for trial as per law for 05.10.2020. Jail superintendent concerned is directed to produce the accused on the said date.



Rinku Yadav  
(Associate Member)



(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 025357/15  
PS Kemi Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

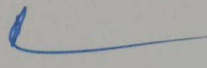
Accused not produced from JC.

None for complainant despite service.

**Court is convened through VC (CISCO Webex).**

Let the file be sent back to the court concerned for trial as per law for ~~25.01.2020~~ <sup>5/10/2020</sup>. Jail superintendent concerned is directed to produce the accused on the said date.

Rinku Yadav  
(Associate Member)

  
(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 005881/20  
PS Kari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

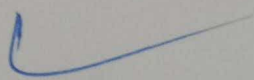
Accused not produced from JC.

None for complainant despite service.

**Court is convened through VC (CISCO Webex).**

Let the file be sent back to the court concerned for trial as per law for ~~25.01.2020~~ 25.01.2020. Jail superintendent concerned is directed to produce the accused on the said date.

Rinku Yadav  
(Associate Member)

  
(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 037936/19  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.


Accused not produced from JC.

None for complainant despite service.

**Court is convened through VC (CISCO Webex).**

Let the file be sent back to the court concerned for trial as per law for ~~25.01.2020~~ <sup>21.09.20</sup>. Jail superintendent concerned is directed to produce the accused on the said date.

Rinku Yadav  
(Associate Member)

  
(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 398/2020  
PS Hari Nagar

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

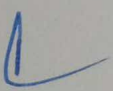
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.

Rinku Yadav  
(Associate Member)

  
(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020



FIR No. 199/2020  
PS MUNDKA

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.

Rinku Yadav  
(Associate Member)

(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020

FIR No. 243/2020  
PS MUNDKA

20.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Let the file be sent back to the court concerned for trial as per law for 25.01.2020.

Rinku Yadav  
(Associate Member)

(Babita Puniya)  
Lok Adalat Judge/West/Delhi  
20.09.2020